C.C.P. No. 84 m. O.A. NO. 265/02

5-9-2002

Hon'ble Maj Gen. K.K.Srivastava, A.M

Heard Shri S.K.Mishra holding brief of shri
Ajay Rajendra counsel for the applicant and Shri D.P.Singh
counsel for the respondents.

By order dated 15-3-02 the respondents were directed to consider the representation of the applicant and disposed of it within a period of one month from the date of recipit of a copy of the order by a reasoned and speaking order. Counter reply has been filed by the respondents in which it has been stated that the representation was filed by the applicant on 26-03-02 which has been considered and decided on 06-05-02 which has been filed as Annexure A-5. As the representation has already been decided by a reasoned order, we do not see that anything has been left to decide in the case. The contempt proceedings are dropped. Notices issued are discharged.

No order as to costs.

Member (A)

Vice Chairman

madhu/